

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:5817
ANSWERED ON:08.09.2011
APPOINTMENT OF SC/ST IN BOARD OF DIRECTORS
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether there is provision for appointment of SC/ST persons on the Board of Directors in PSUs including BHEL;
- (b) if so, the number of Directors from SC/ST community included as Board Members during the last three years, PSU-wise; and
- (c) the steps taken/proposed to be taken by the Government to ensure selection of SC/ST persons on the Board of Directors?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

- (a): The Board of Directors of Central Public Sector Enterprises (CPSEs) comprise of (i) functional, (ii) government and (iii) non-official Directors. The functional and non-official Directors are selected by Public Enterprises Selection Board (PESB) and Search Committee respectively and are appointed by the concerned Administrative Ministry/Department on the basis of recommendations of PESB/Search Committee after obtaining the approval of competent authority. The government Directors are also appointed by the concerned Administrative Ministry/Department and are generally nominee Directors from the concerned Administrative Ministry/Department or other concerned Government agency. The persons from Scheduled Castes/Scheduled Tribes, who fulfill the laid down criteria, are eligible to be considered for appointment on the Board of Directors of CPSEs.
- (b): The requisite information is being collected from all CPSEs and concerned Administrative Ministries/Departments.
- (c): The persons from Scheduled Castes/Scheduled Tribes, who fulfill the laid down criteria, are already eligible to be considered for appointment on the Board of Directors of CPSEs.